

### Upgradation of Quarters by CPWD

\*469. SHRI KALRAJ MISHRA :

SHRI SANTOSH BARGODIA :

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the details of vacant and occupied Type II and III Central Government quarters that have been upgraded by the CPWD in Delhi;
- (b) whether the occupants have been refusing to undertake upgradation due to logistical problem;
- (c) whether it is also a fact that recently, the CPWD has discontinued the practice of upgrading the vacant quarters before handing over to new allottees;
- (d) the rationale of discontinuing such practice considering that it is convenient to upgrade a vacant quarter; and
- (e) whether Government would review its decision and upgrade the vacant quarters on priority before handing over to allottees?

THE MINISTER OF URBAN DEVELOPMENT (SHRI S. JAIPAL REDDY) : (a) The details are as under :-

Type	Quarters upgraded	
	Vacant	Occupied
II	1239	160
III	912	65

(b) No, Sir.

(c) No policy decision to discontinue the upgradation has been taken. However, in some cases upgradation has not been undertaken due to shortage of funds.

(d) and (e) Do not arise.

### Conversion to Freehold

†\*470. SHRI DARA SINGH :

SHRI RAMDAS AGARWAL :

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether it is a fact that his Ministry has taken a decision to convert 80 yard plots at J.J. Colony Shrinivaspuri, New Delhi, into free hold, which were allotted by the Slum and J.J. Department on lease hold basis in 1960;
- (b) if so, the details thereof;
- (c) if not, the plan of his Ministry in this regard; and
- (d) by when, the conversion work from lease hold to free hold is expected to be completed?

THE MINISTER OF URBAN DEVELOPMENT (SHRI S. JAIPAL REDDY) : (a) to (d) Municipal Corporation of Delhi (MCD) has informed that as per decision of the Cabinet dated 4.1.1960, plots measuring 80 square yards, were allotted to the jhuggi dwellers on perpetual lease basis in 5 JJR Colonies, including Srinivaspuri. It was decided earlier to confer leasehold rights on the allottees of plots/tenements under Jhuggi Jhopri Removal Scheme. The Hon'ble High Court of Delhi *vide* its orders dated 12.10.1998 and 27.9.2002 passed in CWP No. 4215/1995 titled "Pitampura Sudhar Samiti vs. GNCTD & ORS" directed that the land allotted on relocation basis or under relocation scheme shall not be converted into freehold.

†Original notice of the question was received in Hindi.